CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH

MISCELLANEOUS APPLICATION NO: 85805 OF 2021
(on behalf of appellant)
IN
SERVICE TAX APPEAL NO:87309 OF 2017

[Arising out of Order-in-Appeal No: MUM-SVTAX-002-APP-769-16-17 dated 24TH February, 2017 passed by the Commissioner of Service Tax (Appeals), Mumbai-II]

Commissioner of CGST & Central Excise
Navi Mumbai,
16th Floor, Satra Plaza, Sector 19D, Palm Beach Road,
Vashi, Navi Mumbai – 400 705 ...***Appellant***

versus

Tevapharma India Pvt. Ltd.
402, Omega, Main Street Road, Powai,
Mumbai-400 076 ***...Respondent***

APPEARANCE:

Shri Dilip Shinde , Assistant Commissioner (AR) for the appellant

None for the respondent

CORAM:

HON'BLE MR S. K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 85064 /2022

DATE OF HEARING: 27/01/2022
DATE OF DECISION: 27/01/2022

PER: S. K. MOHANTY

This application by Revenue seeks withdrawal of appeal in view of monetary limit prescribed as threshold for litigation in instruction issued by Central Board of Indirect Taxes and Customs issued under F. No. 390/Misc/116/2017-JC dated 22nd August 2019.

2. Accordingly, appeal is dismissed as withdrawn. The application is also disposed off.

(Dictated and Pronounced in open court)

(C J Mathew)
Member (Technical)

(S.K. Mohanty)
Member (Judicial)

**/as*